

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 158 of 2020

In the matter of:

**HDFC Ventures Trustee
Company Ltd. & Ors.**

....Appellants

Vs.

**New Consolidated Construction
Company & Ors.**

...Respondents

Present

For Appellants: Mr. Ramji Srinivasan, Sr. Advocate along with Mr. Mayur Khandeparkar, Mr. Rohan Cama, Mr. Shikhar Singh, Mr. Rishub Kapoor, Ms. Jasmine Sheth, Ms. Pranaya Goyal, Mr. Abhinash Pradhan, Ms. Tejasvi Sarvaiya, Mr. Chiranjivi Sharma & Ms. Apoorva Kaushik, Advocates.

For Respondents: Mr. Zal Andhyarujina, Sr. Advocate along with Mr. Dhruv Dewan, Mr. Rohan Batra & Mr. Dhruv Sethi, Advocates for R-1.

Mr. Amit Sibal, Sr. Advocate along with Mr. Anuj Berry, Ms. Meghna Rajadhyaksha, Ms. Atika Vaz, Mr. Abhik Chakraborty, Ms. Pragya Sharma, Mr. Ammar Faizullahoy, Advocate for R-2 to 4.

ORDER
(Virtual Mode)

16.12.2020: At the request of the Appellant side as well as on the side of the Respondent No. 1 for filing of 'Notes of Written Submissions' on behalf of the Appellants and Respondent No. 1 the matter is adjourned to **12th January, 2021**. In the meanwhile, if the Respondent No. 1 side is to file the 'Reply' of Respondent No. 1, during the course of the day then, the Office of the Registry is permitted to receive the same.

Also that the copies of the 'Notes of Written Submissions' may be exchanged between the Learned Counsels appearing for the respective Parties five days before the next date of hearing.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

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